

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1326  
ANSWERED ON:10.12.2003  
ASSESSMENT OF PERFORMANCE OF TEACHERS  
M. JAGANNATH;M.H. AMBAREESH;RAMESH CHENNITHALA

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the students of V to XII of the Kendriya Vidyalayas across the country will assess and evaluate the performance of their teachers and decide their fate as reported in the 'Indian Express' dated September 18, 2003.;
- (b) if so, the facts of the matter reported therein;
- (c) the circumstances which prompted the Government to take such a step; and
- (d) the benefits likely to be derived out of it?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT ( DR. VALLABHBHAI KATHIRIA )

(a) & (b) As informed by Kendriya Vidyalaya Sangathan, a notification was issued vide KVS O.M. No. F. 11-12/2003/KVS (Vig.) dated 6th August 2003 for insertion of article 81 (e) in the Education Code for the Kendriya Vidyalayas which envisage a transparent as well as totally insulated mechanism, for taking an un-adulterated direct feedback from the students, on the fact of dereliction of duty as defined by the Article. Article also provided for corrective mechanism by giving notice and chance to improve to those teachers/employees who are found responsible for dereliction of duty after the first assessment, by the students. The article also provided the infliction of the major penalty of removal from service after the second assessment by students upon those who do not improve even after being given a chance after first assessment by the students after giving them a show cause notice before inflicting penalty. Provision for appeal also exists within the framework of the Article.

(c) & (d) According to KVS, insertion of this article was necessitated because in a school situation, the relationship of the student vis-à-vis the teachers and other employees of the school with whom he directly interacts, is an unequal relationship because of which the misconduct committed by any teaching/non-teaching employee, wherein the prime witness or the victim is the student, cannot be normally established by following the provisions of the CCS (CCA) Rules, 1965. In this unequal relationship requiring the student to come forward openly with his evidence and allowing the teacher/employee to cross-examine him makes the child susceptible to retribution by the said teacher/employee or their colleagues. Since the students cannot be expected to take such a risk, these misconducts, some of which are crucial for the normal functioning of the school, go unpunished leading to their further commission with impunity. As it was felt necessary to stop the commission of such misconducts for the proper functioning of the school, the procedure laid down by the CCS (CCA) rules, 1965 was to be dispensed with for establishing the misconduct. However, KVS has decided to re-examine the issue.